

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-310/ND/2018

In the matter of :

Vama Apparels (India) Pvt. Ltd

... PETITIONER

Vs.

SSIPL Lifestyle (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 22.5.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Mohit Singh, Advocate


For the Respondent/Corporate Debtor :


For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Ld. Senior Counsel for the Corporate Debtor is also present. Ld. Counsel for the petitioner represents that Rejoinder will be filed by the end of the day. In view of the said representation, let the rejoinder be filed today itself, failing which, opportunity to file rejoinder will be closed.

Post the matter for enquiry on 09.7.2018

  
(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit